COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 237 of 2016 in DFR No. 944 of 2016

Dated: 3rd May, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Punjab State Power Corporation Ltd. …Appellant(s)
Versus
Arora Iron & Steel Rolling Mills Pvt. Ltd. & Anr. …Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Krishna Kant
Mr. Tajender K. Joshi for R.1

Mr. Sakesh Kumar for R.2

ORDER

IA No. 237 of 2016

(Appl. for condonation of delay in filing)

Issue notice. Mr. Krishna Kant takes notice on behalf of Respondent No.1 and Mr. Sakesh Kumar takes notice on behalf of Respondent No.2.

There is 16 days' delay in filing this appeal. In this application, the applicant/appellant has prayed that the delay be condoned.

We have heard learned counsel for the parties.

For the reasons stated in the application, delay is condoned. Application is disposed of.

DFR No. 944 of 2016

Registry is directed to number the appeal. Admit. Issue notice. Mr. Krishna Kant takes notice on behalf of Respondent No.1 and Mr. Sakesh Kumar takes notice on behalf of Respondent No.2 and they seek two weeks time to file reply. They may file the same on or before 17.05.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 30.05.2016 after serving copy on the other side.

List the matter on ***31.05.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/mk